

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any.) taken on order
6	2.2.96	<p>Heard Shri P.K. Padhi, learned counsel for the applicant, and Shri Ashok Mishra, learned Standing Counsel (Central) and Shri J. Nayak, Superintendent of Post Offices, Mayurbhanj Division who was also present in person with the disciplinary file.</p> <p>After hearing the parties it is directed that action may be taken to issue the memo of charges against the applicant, if justified and found necessary, within 30 days from to-day and the case be finalised within (120) days of issue of the charge-sheet to the delinquent official, provided he cooperates with the enquiry.</p> <p>No orders are passed as regards subsistence allowance since the issue of payment of subsistence allowance to E.D. Agents is pending before the Hon'ble Supreme Court. No orders are also passed as regards the disbursement of withheld allowances in view of the submission made by the Respondents that there exists a prima-facie case of permanent misappropriation of public funds far in excess of the allowances due to him, as proved during the preliminary enquiry.</p> <p>It is, however, also directed that D.P.S. Headquarters (HQ) Orissa Circle, shall take up an urgent review of this case in terms of Para-5(3) of E.D. Conduct & Service Rules keeping in view the letter 294-90 (E1) Trg. dated 26.7.1990 issued by the D.G. Posts with a view to</p>	<p>Notice issued to all respds. by regd. post with A.D.</p> <p><u>Date</u> 21/8 Month 21.08.95.</p> <p>S.O.</p> <p>A.D. b/w R-1 not returned</p> <p>Mr. Ashok Mishra, S.O. S.C. has appeared for all respds. counter not filed.</p> <p>For further orders.</p> <p><u>Date</u> 18/9</p> <p>Regd.</p> <p>order dt. 26.9.95</p> <p>counter already filed on 25.9.95.</p> <p>Office to verify & proceed.</p> <p>S. Registrar</p> <p>...</p>

(A)

Ser
No. of
OrderDate of
Order

Order with Signature

...6 2.2.96

getting the action expedited, or such other action that may be called for.

Thus the Original Application is disposed of. No costs.

fr. sv
MEMBER (ADMINISTRATIVE)

MA. #196 praying for appropriate orders. copy of MA. #196 has been served on respondent's counsel.

Rash
21

B each

A copy of order dt. 4.1.96 may be given to the counsels for both sides.

Rash
5/1/96.

R
S.G.D

Received copy of order dt. 4.1.96 on behalf of Mr. Arthur Miron, Esq. Mr. Pauline Cansue CHT

At the Rose A/c
8/1/96

Adj. to 22.1.96 for hearing.

counsel has been billed.

MA. #196 for appropriate orders.

Rash
19/1 B each